relating to criminalization of terrorist funding under the Unlawful Activities (Prevention) Act have been invoked. However, as of now, the NIA has not been entrusted with any naxalite related cases for investigation.

(c) The NIA operates in concurrent jurisdiction framework. However, as per the provisions of section 6 of the National Investigation Act, 2008, the Central Government can also *suo motu* direct NIA to take up a case for investigation and prosecution of offences under the Act specified in the Schedule.

(d) Does not arise.

Assistance to A.P. to counter LWE and terrorism

1438. SHRI NANDI YELLAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Andhra Pradesh Government has sent any proposal to his Ministry for logistic support and other assistance to effectively counter Left Wing Extremism (LWE) and ISI sponsored terrorism in the State;

(b) if so, the details thereof with the latest status;

(c) the reasons for delay in approving it; and

(d) by when the demanded assistance is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) : (a) to (d) Request from State Governments including Andhra Pradesh are received from time to time for logistic support and other assistance to counter Left Wing Extremism (LWE) and ISI sponsored terrorism. The Central Government supplements the resources and efforts of Andhra Pradesh over a wide range of schemes, which *inter alia* include permission for hiring of helicopter under Security Related Expenditure (SRE) scheme, inclusion of districts under SRE, funding under Special Infrastructure Scheme, deployment of four Central paramilitary forces (CPMFs); sanction of eight India Reserve (IR) battalions; modernization and upgradation of the State Police and their Intelligence apparatus under the scheme for Modernization of State Police Force (MPF Scheme).

Talks with AKRSU

1439. SHRI KUMAR DEEPAK DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that prolong agitation by All Koch-Rajbanshi Students Union (AKRSU) in Assam has been suspended following the assurance given by the Chief Minister of Assam that talks would be held at the Prime Minister level to resolve the issue raised by AKRSU;

(b) whether Prime Minister's office is aware that the AKRSU is seeking formal appointment for discussion to resolve their issues; and

(c) whether Government of India has fixed any time-frame to hold discussion with AKRSU so far?